

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE RAJA VIJAYARAGHAVAN V
&
THE HONOURABLE MR. JUSTICE K. V. JAYAKUMAR**

**Wednesday, the 28th day of January 2026 / 8th Magha, 1947
DBP NO. 67 OF 2025**

**IN THE MATTER OF COCHIN DEVASWOM BOARD - REPORT NO.57/2025 IN PETITION
NO.16/2025 - SEEKING APPROVAL FOR THE ESTIMATE FOR THE REPAIR OF MAIN BLOCK (H
BLOCK) OF SREE KERALA VARMA COLLEGE, THRISSUR - SUO MOTU PROCEEDINGS INITIATED -
REG:**

PETITIONER:

**THE COCHIN DEVASWOM BOARD,
REPRESENTED BY ITS SECRETARY, ROUND NORTH, THRISSUR-680001
BY SRI.K.P.SUDHEER, SC, COCHIN DEVASWOM BOARD**

RESPONDENT:

**THE SENIOR DEPUTY DIRECTOR,
KERALA STATE AUDIT DEPARTMENT, COCHIN DEVASWOM BOARD AUDIT,
THRISSUR**

**BY SRI.S.RAJMOHAN, SENIOR GOVERNMENT PLEADER
BY STANDING COUNSEL FOR COCHIN DEVASWOM BOARD
BY SRI.P.RAMACHANDRAN, AMICUS CURIAE FOR OMBUDSMAN**

**THE DEVASWOM BOARD PETITION HAVING COME UP FOR ORDERS AGAIN ON
28/01/2026, UPON PERUSING THE PETITION AND THIS COURT'S ORDER DATED
07/01/2026, THE COURT ON THE SAME DAY PASSED THE FOLLOWING.**

**RAJA VIJAYARAGHAVAN V.,
&
K.V. JAYAKUMAR, JJ.**

DBP No. 67 of 2025

Dated this the 28th day of January, 2026

ORDER

Raja Vijayaraghavan V, J.

This matter pertains to the repair and conservation of the Main Block (H Block) of Sree Kerala Varma College, Thrissur.

2. When the matter is taken up today, the learned Standing Counsel submits that by order No. H1.2446/2024 dated 19.01.2026, a decision has been taken by the Board to entrust the work of preparation of DPR to INTACH, Thrissur, in the meeting held on 17.01.2026.

3. It is also stated that INTACH, Thrissur, has agreed to reduce the fee to ₹3,00,000/- from ₹ 5,00,000/- as originally demanded, and consequently, the order dated 19.01.2026 has been issued. It is submitted that INTACH has undertaken to submit the preliminary report within a period of five weeks.

Post on 11.03.2026.

Sd/-
**RAJA VIJAYARAGHAVAN V,
JUDGE**

Sd/-
**K. V. JAYAKUMAR,
JUDGE**

msp